

(b) if so, by what time the Committee is expected to be constituted; and

(c) the names of the personnel which are being considered for it, including its Chairman?

The Minister of Agriculture (Dr. P. S. Deshmukh): (a) and (b). An Advisory Committee called 'Delhi Zoological Park Council' has already been constituted.

(c) The following are the members of this council,

1. Minister of Food and Agriculture.	Chairman
2. Secretary, Department of Agriculture.	Vice-Chairman
3. Secretary, Ministry of Works, Housing and Supply or his representative.	
4. Secretary, Ministry of Education or his representative	
5. Vice President, Indian Council of Agricultural Research.	
6. Joint Secretary, Department of Agriculture, incharge of the Project.	
7. Financial Adviser, Attached to the Department of Agriculture.	
8. Chief Engineer Central Public Works Department, New Delhi.	
9. Inspector General of Forests	
10. Chief Commissioner, Delhi or his representative.	
11. Commissioner, Municipal Corporation of Delhi.	
12. Shri Kamal Singh, M.P. Lok Sabha.	
13. Shri K. S. Ramaswamy M.P. Lok Sabha	
14. Shri Rama Bahadur Sinha, M. P. Rajya Sabha.	
15. Mayor, Municipal Corporation of Delhi or his representative.	
16. Shri A. K. Chanda, Retired Comptroller and Auditor General of India.	

Official Members.

17. Shri G. G. Takle, Ex-Timber Adviser [Railway Board].	Non-Official members.
18. Dr. C. D. Deshmukh, Chairman of the University Grant Commission.	
19. Capt. S. K. Chatterjee of the Birds Watching Society, New Delhi.	
20. Shri F. C. Badhwar Retired Chairman of the Railway Board.	
21. Shri Bikram Lal Sodhi	

CORRECTION OF ANSWER TO USQ. NO. 639

The Deputy Minister of Railways (Shri Shah Nawaz Khan): The answer to part (b) of Unstarred Question No. 639 for 23-11-1960 may be read as follows:

The enquiry was delayed owing to the Assistant Station Master concerned being ill from 5.10.1959 to 22.2.1960 and absent without authority thereafter. Disciplinary action for unauthorised absence is now in progress.

12 hrs.

PAPERS LAID ON THE TABLE

AMENDMENTS TO INDIAN TELEGRAPH RULES

The Minister of Transport and Communications (Dr. P. Subbarayan): I beg to lay on the Table, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885, a copy each of the following Notifications making certain further amendments to the Indian Telegraph Rules, 1951:—

- (i) G.S.R. No. 1434, dated the 3rd December, 1960;
- (ii) S.O. No. 3011, dated the 17th December, 1960. [Placed in Library, See No. LT-2626/61].

REPORT OF INDIAN DELEGATION TO WHO

The Minister of Health (Shri Karmarkar): I beg to lay on the Table a copy of the Report of the Indian

Delegation to the 13th session of the WHO Regional Committee for South-East Asia held in Bandung, Indonesia, from the 22nd to the 30th August, 1960. [Placed in Library, See No. LT-2627/61].

NOTIFICATIONS UNDER MOTOR VEHICLES ACT AND

AUDITED ACCOUNTS OF DELHI ROAD TRANSPORT AUTHORITY

The Minister of State in the Ministry of Transport and Communications (Shri Braj Raj Bahadur): I beg to re-lay on the Table under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, a copy of Notification No. 12/54/60-Transport, dated the 3rd November, 1960, published in the Delhi Gazette, making certain further amendment to the Delhi Motor Vehicles Rules, 1940. [Placed in Library, See No. LT-2545/61].

I beg to lay on the Table a copy of each of the following Notifications, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939:—

- (a) Notification No. S.O. 44 dated the 7th January, 1961, making certain further amendments to the Motor Vehicles (Third Party Insurance) Rules, 1946; [Placed in Library, See No. LT-2628/61].
- (b) Notifications Nos. F. 12/69/55-60/Transport and F. 12/101/59-Transport published in the Delhi Gazette dated the 24th November, 1960, making certain further amendments to the Delhi Motor Vehicles Rules, 1940; [Placed in Library, See No. LT-2629/61].
- (c) Notification No. 12/18/53-59/Transport published in the Delhi Gazette dated the 15th December, 1960, making certain further amendments to the Delhi Motor Vehicles Rules, 1940; [Placed in Library, See No. LT-2630/61].

(d) Notification No. 247/60/F. 68-7/57-Pub. published in the Andaman and Nicobar Gazette dated the 5th December, 1960, making certain further amendment to the Andaman and Nicobar Islands Motor Vehicles Rules, 1939. [Placed in Library, See No. LT-2631/61].

I beg to lay on the Table a copy of the Audited Accounts of the Delhi Road Transport Authority for the year 1956-57 along with the Audit Report and Financial Review thereon. [Placed in Library, See No. LT-2632/61].

—
12.02 hrs.

ESTIMATES COMMITTEE

HUNDREDTH REPORT

Shri Dasappa (Bangalore): I beg to present the Hundredth Report of the Estimates Committee on the action taken by Government on the recommendations contained in the Fifty-Fourth Report of the Estimates Committee (Second Lok Sabha) on the Ministry of Finance-Narcotics Department.

—
12.02½ hrs.

ELECTION TO COMMITTEE

NATIONAL SHIPPING BOARD

Shri Raj Bahadur: I beg to move:

“That in pursuance of sub-section (2)(a) of section 4 of the Merchant Shipping Act, 1958 and the National Shipping Board Rules, 1960, framed under the said Act, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, four Members from among themselves to serve as Members of the National Shipping Board to